Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 23.07.2009

The Meeting No. 17/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 23.07.2009 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 17/84-ALC3/2009 MEETING DATE : 23.07.2009 MEETING NUMBER

Online agenda cases

Case No.:6/2/85-ALC3/2009	1	Meet No/Date:17/84-ALC3/2009 23.07.2009	Status: Rejected
HQ File :01/85/050/00006/AM10/		Lic.No/Date:0510239553 09.04.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given size-wise computation for each product nor Measurement. Further, they have mentioned Polyester Staple Yarn in the export product description and silk fabrics in the import items, which do not seem to be correct. In view of this, it is not possible to compute the requirement of inputs. Hence, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:5/5/84-ALC3/2009		Meet No/Date:17/84-ALC3/2009 23.07.2009	Status: Approved
HQ File :01/84/050/00020/AM10/		Lic.No/Date:0510240254 23.04.2009	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/25/2009-10/Hosy. dated 22.07.2009 as detailed below: -

Export Product	Import Item	Qty. allowed	
Ladies Blouse made of 100%	100% Rayon printed woven	2.95	Sq
Rayon printed woven fabric,	fabric, GSM-143+/-10%	mtrs./Pc	
GSM-143+/-10%			
Style No. 765R			

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/13/84-ALC3/2009		Meet No/Date:17/84-ALC3/2009 23.07.2009	Status: Deferred
	HQ File :01/84/050/00053/AM10/			Defer Date: 20.08.2009
3	Decision. The Committee consid			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC (HS) code mentioned for the export product i.e 59111909 does not seem to be correct as per ITC (HS) Book. It was also decided to link the earlier relevant file of applicant firm wherein norms have been fixed by NC and defer the case for re-listing on 20.08.2009.

II I	Meet No/Date:17/84-ALC3/2009 23.07.2009	Status: Rejected
HQ File :01/84/050/00054/AM10/	Lic.No/Date:0510244229 23.06.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

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Case No.:1/17/84-ALC3/2009	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:17/84-ALC3/2009	Status:
		23.07.2009	Approved

	HQ File :01/84/050/00069/AM10/	RLA File :05/24/040/00189/AM10/	Lic.No/Date:0510245686 13.07.2009		
5	detailed deliberations in consult	ation with representatives of tec	alongwith other relevant papers and chnical authorities present in the me	- 11	
	decided to ratify the advance authorization issued in this case as applied by the firm.				
	The GSM shall match on both side of export and import.				
	The R.A shall be advised to take n	necessary action subject to complia	ance of other usual conditions.		

	Case No.:2/17/84-ALC3/2009		Meet No/Date:17/84-ALC3/2009 23.07.2009	Status: Approved
	HQ File :01/84/050/00070/AM10/		Lic.No/Date:1010034480 14.07.2009	
6	Decision: The Committee considerate technical authorities present in the the basis of report of team, who vin A copy of said report of team is also the R.A. shall be advised to take it	e meeting decided to ratify the Ad sited the unit of the similar firm by a so enclosed.	lvance Authorization issued i allowing 1% wastage on the i	n this case on tem of import.

Case No.:3/17/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2009 23.07.2009	Status: Approved	
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	HQ File :01/84/050/00071/AM10/	RLA File :05/24/040/00218/AM10/	Lic.No/Date:0510245898 15.07.2009	
7	Decision: The Committee considerations in consult decided to ratify the advance author The GSM shall match on both side. The R.A shall be advised to take respectively.	ation with representatives of te orization issued in this case as a e of export and import.	echnical authorities present ipplied by the firm.	n the meeting

8	Case No.:4/17/84-ALC3/2009	II	Meet No/Date:17/84-ALC3/2009 23.07.2009	Status: Deferred
	HQ File :01/84/050/00072/AM10/	RLA File :06/24/040/00011/AM10/	Lic.No/Date:0610015931 17.07.2009	Defer Date: 20.08.2009
	Decision: The Committee consider that copy of application has not 1 20.08.2009.			

Manual agenda cases

Case No.286	M/s Texshade Prefabs Pvt. Ltd,. Bangalore
NC 17/10 dt. 23.07.2009	F.No. 01/84/50/403/AM-09/DES-V

Re-fixation of input output norms against Advance Authorization No. 0710061464 dated 02.12.2008 - under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that wastage asked for is to be computed on the net content of export product basis. In this case, as per application, firm have asked wastage 30% whereas as per net content of export product, it comes aprrox. 40%. Further, firm have not given valid justification for claiming such a high wastage. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing alongwith relevant supporting documents & technical person to explain the case in its meeting to be held on 20.08.2009.

The case stands for re-listing on 20.08.2009.

Case No.287	M/s Texshade Prefabs Pvt. Ltd,. Bangalore	
NC 17/10 dt. 23.07.2009	F.No. 01/84/50/386/AM-09/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0710061239		
dated 24.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that wastage asked for is to be computed on the net content of export product basis. In this case, as per application, firm have asked wastage 30% whereas as per net content of export product, it comes approx. 40%. Further, firm have not given valid justification for claiming such a high wastage. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing alongwith relevant supporting documents & technical person to explain the case in its meeting to be held on 20.08.2009.

The case stands for re-listing on 20.08.2009.

Case No.288	M/s Indian Acrylics Ltd., Sangrur		
NC 17/10 dt. 23.07.2009	F.No. 01/84/50/145/AM-09/DES-V		
Re-fixation of input output norms against Advance Authorization No. 3010060379			
dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given justification for the use of Sodium Meta Bisulphite in the export product. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing alongwith relevant supporting documents & technical person to explain the case in its meeting to be held on 20.08.2009.

The case stands for re-listing on 20.08.2009.

Case No.289	M/s Indian Acrylics Ltd., Sangrur	
NC 17/10 dt. 23.07.2009	F.No. 01/84/50/144/AM-09/DES-V	
Re-fixation of input output norms against Advance Authorization No. 3010060380		
dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given justification for the use of Sodium Meta Bisulphite in the export product. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing alongwith relevant supporting documents & technical person to explain the

case in its meeting to be held on 20.08.2009.

The case stands for re-listing on 20.08.2009.

Case No.290 M/s Colart Camlin Canvas Pvt. Ltd., Mumbai			
NC 17/10 dt. 23.07.2009	F.No. 01/84/162/516/AM-10/DES-V		
Ratification of input output norms against Advance Authorization No. 0310516132			
dated 17.04.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- Net content of Paulownia Wood in the export product; (i)
- (ii) Total quantity of import in Cubic Meter.

It was therefore decided to defer the case for re-listing on 20.08.2009.

Case No.291	M/s Indian Acrylics Ltd., Sangrur		
NC 17/10 dt. 23.07.2009	F.No. 01/84/50/143/AM-09/DES-V		
Re-fixation of input output norms against Advance Authorization No. 3010060686			
dated 25.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that firm have not given justification for the use of Sodium Meta Bisulphite in the export product. In view of this Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing alongwith relevant supporting documents & technical person to explain the case in its meeting to be held on 20.08.2009.

The case stands for re-listing on 20.08.2009.

Case No.292	Reference from R.A, Kolkata	
NC 17/10 dt. 23.07.2009	F.No. 01/84/162/187/AM-10/DES-V	
Regarding Policy Relaxation of General Note No. 14 of Textile Product in respect of		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A, Kolkata by mistake issued DFIA license in contravention of condition mentioned in General Note No.14 of Textile Product in respect of seven cases, particulars of which are as detailed: -

S.No	Name of Firm	Export item	Relevant SION
1	M/s Maruti Nandan Pvt. Ltd.	Ladies Night Dress made of	J289
		Mulverry Silk fabrics	
2	M/s Makvar Exports Pvt. Ltd.	Ladies Nighty made of Silk	J286
		fabrics	
3	M/s Makvar Exports Pvt. Ltd.	Ladies Skirt made of Silk fabrics	J289
4	M/s Makvar Exports Pvt. Ltd.	Ladies Skirt made of Silk fabrics	J289
5	Jasbir singh Oubhi M/s	Ladies Night Dress made of	J286
	exports India Dot Pvt. Ltd.	Mulverry Silk fabrics	
6	M/s Maruti Nandan Pvt. Ltd.	Ladies Night Dress made of	J286
		Mulverry Silk fabrics	
7	Ws Maruti Nandan Pvt. Ltd.	Ladies Skirt made of Silk fabrics	J289

The representative from DC (MSME) was of the view that transferability condition stipulated in this case is not at all relevant in the present context where the export of silk fabric made garment has already taken place. Similarly, the representative of TC, Mumbai from Noida office was also of the view that condition contained in the General Note No.14 of Textile Product needs amendment. In this connection, the comments/views of AEPC called for are still awaited. It was decided to remind them and defer the case.

The case stands for re-listing on 14.08.2009.

Case No.293 M/s Meridian Apparels Ltd., Chennai			
NC 17/10 dt. 23.07.2009	F.No. 01/84/162/177/AM-10/DES-V		
Ratification of input output norms against Advance Authorization No. 0410103805			
dated 09.04.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as detailed below: -

S.	Export Product	Export	Import Item	Qty. allowed
No		Qty.		
1	Boys Cardigan (Age	16000	100% Poly Micro fleece	13535 Sq mtrs
	Group: 2 to 6)	Pcs	150D/144F,GSM -230+/-10%,	
	(Order No.9881)		Knitted fabric.	
2	Boys Cardigan (Age	13000	100% Poly Micro fleece	19100 Sq mtrs
	Group: 8 to 16)	Pcs	150D/144F,GSM -230+/-10%	
	(Order No.9892)		Knitted fabric.	
3	Girls Cardigan (Age	17000	100% Poly Micro fleece	14381 Sq mtrs
	Group: 2 to 6)	Pcs	150D/144F,GSM-230+/-10%	
	(Order No.9903)			
4	Girls Cardigan (Age	10000	100% Poly Micro fleece	14692 Sq mtrs
	Group: 8 to 16)	Pcs	150D/144F,GSM -230+/-10%	
	(Order No.9914)		Knitted fabric.	
5	Boys Dressing	3000 Pcs	100% Poly Micro fleece	8415 Sq mtrs
	Gown (Age Group: 2		150D/144F,GSM-230+/-10%	
	to 6)		Knitted fabric.	
	(Order No.7081)			
6	Boys Dressing	3000 Pcs	100% Poly Micro fleece	4691 Sq mtrs
	Gown (Age Group: 8		150D/144F,GSM-230+/-10%	

	to 16)		Knitted fabric.	
	(Order No.87081)			
7	Girls Dressing Gown	3000 Pcs	100% Poly Micro fleece	4358 Sq mtrs
	(Age Group: 2 to 6)		150D/144F,GSM -230+/-10%	
	(Order No.992893)		Knitted fabric.	
8	Girls Dressing Gown	2000 Pcs	100% Poly Micro fleece	5610 Sq mtrs
	(Age Group: 8 to 16)		150D/144F,GSM-230+/-10%	
	(Order No.9283)		Knitted fabric.	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the Order Nos. mentioned against each export item on the export side.

Case No.294	M/s Megma Manufacturers, Greater Noida	
NC 17/10 dt. 23.07.2009	F.No. 01/85/50/56/AM-08/DES-VI	
Re-fixation of input output norms against Advance Authorization No. 0510207302		
dated 07.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by

allowing 2% wastage on the item of import. The firm have to account for 163200 Sq mtrs. of import item in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.295	M/s East End Silk Pvt. Ltd., Kolkata
NC 17/10 dt. 23.07.2009	F.No. 01/84/50/161/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No. 0210090965	
dated 03.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by NC in its meeting held on 18.12.2008. The Committee went through the relevant details submitted by the firm and after deliberations in consultation with representatives of technical authorities present in the meeting, Committee decided to ratify the advance authorization issued in this case as detailed below:

Export item	Import item	Qty. allowed
Silk Top Sliver	Tergosilk - B	230 gms/Kg of export product
	Slicer - L	75 gms/Kg of export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.296	M/s S.Khoday Silk Twisting Factory, Bangalroe
NC 17/10 dt. 23.07.2009	F.No. 01/84/162/181/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0710064737	
dated 14.05.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the firm and observed that 20% wastage asked for is very high. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 4271 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.297	M/s D.KJaganath Silk Twisting Factory, Bangalroe
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NC 17/10 dt. 23.07.2009	F.No. 01/84/162/182/AM-10/DES-V
NC 17/10 at. 23.07.2009	1 .100. 0 1/04/ 102/ 102/AW-10/DE3-V
Ratification of input output norms against Advance Authorization No. 0710065089	
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dated 29.05.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the

firm and observed that 20% wastage asked for is very high. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 1709 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.298	M/s Bhadresh Trading Corporation Ltd.
NC 17/10 dt. 23.07.2009	F.No. 01/84/162/717/AM-09/DES-V
Fixation of SION for Raw Cotton not carded or combed.	

Decision: The Committee considered the case as per agenda and observed that M/o Agriculture (D/o Agriculture & Cooperation) have sough the following information: - (i) Variety of cotton whether hybrid etc. to be imported, (ii) Variety of cotton to be exported and (iii) Area where grown and whether irrigated or not. The Committee felt that cotton grown anywhere in the country can be exported. Accordingly, for fixation of SION for Raw Cotton, some average or minimum Qty. of Seeds, Pesticides/Insecticides/Biocides/Herbicides/Fungicide etc. shall be required. For this, M/o Agriculture can show the relevant data of total production of raw cotton and consumption of Seeds. Pesticides/Insecticides/Biocides/Herbicides/Fungicide etc. Further, Committee also decided to call the similar data from APEDA, ICAR, CIRCOT, Mumbai to take a final view in the matter. It was therefore decided to defer the case for re-listing on 20.08.2009.

Case No.299	M/s Eastern Silk Industries Ltd.,
NC 17/10 dt. 23.07.2009	F.No. 01/84/50/384/AM-09/DES-V
Re-fixation of input output norms against Advance Authorization No. 0210119991	
dated 20.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that firm have not given justification for 35% wastage asked for in this case. In view of this Committee decided to call the applicant firm for personal hearing alongwith relevant supporting documents in its meeting to be held on 20.08.2009.

The case stands for re-listing on 20.08.2009.

Outside agenda case

Case No.1	M/s Shah Rug International, J & K
NC 17/10 dt. 23.07.2009	F.No. 01/91/180/286/AM-10/PC-3
Clarification regarding grant of VKGUY against export of Chainstitch Rugs.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a reference from R.A Jammu forwarded through PC-3 Section seeking clarification regarding grant of VKGUY against export of Chainstitch Rugs. The Committee went through the various shipping bills: -6202165 dated 08.04.2008, 6325203 dated 22.05.2008, 6540751 dated 01.08.2008, 6674215 dated 17.09.2008, 6746622 dated 14.10.2008, 6746722 dated 14.10.2008, 6865878 dated 20.11.2008, 6913441 dated 13.12.2008, 6937106 dated 22.12.2008, 7025007 dated 22.01.2009 and 7025885 dated 23.01.2009. The Committee also perused the ITC (HS) Code under Appendix-37 and after deliberations in consultation with representatives of technical authorities present in the meeting observed that handmade chainstitch woollen 100% wool embroidery, base & back 100% cotton including rugs, durries falling under ITC (HS) code 57023120 and 57011000 would be covered under handmade carpets and other textile floor coverings are covered under Appendix-37 of ITC (HS) Book. Other ITC (HS) code viz. 63049120 & 63049190 are not covered under Appendix-37 of ITC (HS) Book. It was therefore

decided that above clarification may be sent to PC-3 Section for their necessary action.

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